

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under regulation 6 of the insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF "HARSHA EXITO ENGINEERING PRIVATE LIMITED"**

| S.No | Relevant Particulars                                                                                  |                                                                                                                                                                                                                  |
|------|-------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.   | Name of corporate debtor                                                                              | <b>Harsha Exito Engineering Private Limited</b>                                                                                                                                                                  |
| 2.   | Date of incorporation of corporate debtor                                                             | 08/05/2008                                                                                                                                                                                                       |
| 3.   | Authority under which corporate debtor is incorporated/registered                                     | REGISTRAR OF COMPANIES<br>CHENNAI, TAMILNADU/COMPANIES ACT                                                                                                                                                       |
| 4.   | Corporate identity number/ limited liability identification number of corporate debtor                | U29220TN2008PTC067661                                                                                                                                                                                            |
| 5.   | Address of the registered office and principal office (if any) of corporate debtor                    | <b>Registered office:</b><br>Survey No797/1A, & 797/1B1, 200 feet Inner Ring Road, Madhavaram, Ambattur Taluk, Thiruvallur District- 600 110.                                                                    |
| 6.   | Insolvency commencement date in respect of corporate debtor                                           | <b>24<sup>th</sup> March 2021 – Date of NCLT order</b>                                                                                                                                                           |
| 7.   | Estimated date of closure of insolvency resolution process                                            | <b>20<sup>th</sup> September 2021 – 180 days from the date of commencement of above date</b>                                                                                                                     |
| 8.   | Name and registration number of the insolvency professional acting as interim resolution professional | <b>MR. J. JOHN OHILVI</b><br>Registration No. IBBI/IPA-002/IP-N00902/2019-2020/12921                                                                                                                             |
| 9.   | Address and e-mail of the interim resolution professional, as registered with the Board               | <b>MR. J. JOHN OHILVI</b><br><b>NO.3/95A, EAST OF MEDICAL COLLEGE, ASARIPALLAM, NAGERCOIL, KANYAKUMARU DISTRRICT – 629201.</b><br>Email id: <a href="mailto:johnohilvi@yahoo.co.in">johnohilvi@yahoo.co.in</a>   |
| 10.  | Address and e-mail to be used for correspondence with the interim resolution professional             | <b>MR. J. JOHN OHILVI</b><br><b>NO.3/95A, EAST OF MEDICAL COLLEGE, ASARIPALLAM, NAGERCOIL, KANYAKUMARU DISTRRICT – 629201.</b><br>Email id: <a href="mailto:irpjohnohilvi@gmail.com">irpjohnohilvi@gmail.com</a> |
| 11.  | Last date for submission of claims                                                                    | <b>16<sup>th</sup> April, 2021 i.e., 14 days from the date of receipt of order for appointment of Interim Resolution Professional</b><br><b>Orders for appointment received on 02-04-2021</b>                    |

Notice is hereby given that the Hon'ble National Company Law Tribunal, Division Bench-I, Chennai has ordered the commencement of a Corporate Insolvency Resolution Process against **Harsha Exito Engineering Private Limited** vide its Order No.IBA/471/2020 dated 24<sup>th</sup> March 2021 received on 02/04/2021.

The creditors of **Harsha Exito Engineering Private Limited** are hereby called upon to submit a proof of their claims **on or before 16<sup>th</sup> April 2021** to the Interim Resolution Professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims to person, by post or electronic means.



The claims may be submitted in the Scheduled Forms B, C, D, E and F in terms of Regulation 7, 8 & 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate persons) Regulations 2016 by the Operational creditors, Financial creditors, Workman or an Employee and Authorised representative of workmen and Employees and other creditors respectively as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in blue ink, appearing to read "J. John Ohilvi".

**J JOHN OHILVI**

Interim Resolution Professional

**IBBI/IPA-002/IP-N00902/2019-2020/12921**

Place: Chennai

Date: 3rd day of April, 2021.